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Shri Shree Narayan Das: How long it will take to finalise the scheme?

Shri Raj Bahadur: It is yet under consideration of the Bihar Government and the Government of India. We have to expedite consideration and finalise

Shrl P. C. Bose: May I know the number of men rendered unemployed as a result of the discontinuance of the steamers?

Shri Baj Bahadur: That would be a separate question.

भी भक्त दर्शन : इस प्रश्न में उत्तर प्रदेश का भी नाम लिया गया है. मैं जानना चाहता हं कि क्या इन स्टीमर सर्विसेज से उत्तर प्रदेश को भी कुछ लाभ पहुंचने की आशा की जा सकती है ?

भी राज बहादुर: प्रश्न जो है उसका बिहार भीर उत्तर प्रदेश दोनों से सम्बन्ध है लेकिन उत्तर प्रदेश की बाबत में प्रभी कृछ नहीं कह सकता । क्योंकि जो मैं ने रूटस बताये हैं वे तो उत्तर प्रदेश को नहीं स्राते।

Shri Hem Barua: In view of the fact that the Joint Steamer Companies are asked to float a separate company, may I know what would be the percentage of co-operation in financial terms between the Government of Bihar, and the Government of India on the one hand and the Joint Steamer Companies on the other?

Shri Raj Bahadur: That is a point to be settled. Of course, all the three, the Government of India, Government of Bihar and the Technical Adviser, namely the Joint Steamer Companies will participate.

Amendment of the Road Transport Corporation Act, 1950

Shri Subodh Hansda: *1478. Shri Ram Krishan: Sardar Iqbal Singh:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Ques. tion No. 1942 on the 30th April, 1958 and state:

Oral Answers

- (a) whether the proposal amending the Road Transport Corporation Act, 1950, has been finalised; and
- (b) if so, the decision taken there-

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) The various proposals for amending the Road Transport Corporations Act, 1950 are still under consideration.

(b) Efforts are being made to bring an amending bill before Parliament during its next session.

Shri Subodh Hansda: May I know in which of the States this Road Transport Corporations Act is in force and whether there is any liberalisation of rules for issuing licences?

Shri Raj Bahadur: Licences are not issued under the Road Transport Corporations Act. Road Transport Corporations Act applies to organisational matters and lays down the provisions under which such corporations can or should be organised. The licensing part of the transport business covered by the Motor Vehicles Act.

Shri Ram Krishan: May I know the view expressed by the Punjab Government in this regard?

Shri Raj Bahadur: The Government of Punjab have agreed to set ~ up a Road Transport Corporation on the inter-state route, namely, Pathankot-Manali road, in collaboration with the Himachal Pradesh Government.

Shri Ranga: Is any effort made to advise the State Governments inform the Union Government here if and when they think of forming their own Corporations nationalising road transport or to place the surplus vehicles at the disposal of the Government of India so that they may be able to make use of them here in Delhi and other places?

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Shri Raj Bahadur: I think all propegals for nationalisation of road transport, first, have got to be discussed with and receive the assent of the Planning Commission. They are discussed there in consultation with the Ministry of Finance. In the Planning Commission such proposals for nationalisation are taken up if any assistance is sought for from the Centre in this behalf.

Shri Tangamani: In addition to the Punjab Government, may I know whether any State Governments have sent proposals for suitably amending this Act?

Shri Raj Bahadur: For nationalisation?

Shri Tangamani: Yes.

Shri Raj Bahadur: The question does not pertain to nationalisation. The question pertains to the setting up of Road Transport Corporations which in a way involve nationalisation. We have three States, Bihar, Punjab and Rajasthan, from which proposals in this respect are under consideration.

Civil Airport at Delhi

*1479. Shri Ram Krishan; Shri D. C. Sharma: Shri Bhakt Darshan; Shri Rameshwar Tantia; Sardar Iqbai Singh: Shri P. C. Borooah:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 1717 on the 17th April 1958 and state:

- (a) at what stage is the proposal of establishing a civil airport at Delhi;
- (b) whether it is a fact that the
 - (c) if so, the reasons thereof;

proposal has been abandoned;

(d) whether some equipment had already been purchased for installation at the proposed airport; and (e) if so, the total amount of the equipment purchased?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) to (c). No decision has yet been reached on the question of establishing a separate International Civil Airport for Delhi, but Palam will continue in joint use by the Civil Aviation Department and the I.A.F. for the present.

- (d) No, Sir.
- (e) Does not arise.

Shri Ram Krishan: May I know whether it is a fact that a decision was taken to construct a civil airport in Delhi? May I know why this decision has been postponed now?

Shri Mohiuddin: No such decision was taken.

भी भक्त बद्दांन : कुछ दिनों पहले स्वय शासन ने यह स्वीकार किया था कि चूंकि विलिगडन ऐयरपोर्ट ग्राबादी कं बीच में स्थित है इसलिये उसको वहा से हटा कर किसी खुले मैदान में ले जाया जाये, मै जानना चाहता हूं कि इस निर्णय को कार्यान्वित करने में इतनी देरी क्यों हो रही है ?

Shri Mohiuddin: It is a fact that the Willingdon Airport has been surrounded by houses. For the time being it is used only for small aircrafts like Dakotas. Bigger aircrafts use the Palam Airport. The question of a permanent civilian airport is under consideration. I hope it will be decided soon.

Shri Harish Chandra Mathur: Is it not a fact that this dual control has retarded the development of the Port?

Shri Mohiuddin: As far as the construction of buildings and housing for the employees are concerned, it has retarded. But, as far as other developments of facilities for the use of aviation are concerned, there is no difference.